



2026:AHC:42194

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - A No. - 2797 of 2026**

Upendra Kumar

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

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|---------------------------|---|-------------------|
| Counsel for Petitioner(s) | : | Om Prakash Shukla |
| Counsel for Respondent(s) | : | C.S.C.            |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. At the very outset, Sri Om Prakash Shukla, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a Writ, Order or Direction directing the respondent No.2 to consider and decide the representation dated 04.11.2025 moved by the petitioner, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

**February 25, 2026**

Ashu

**(Vikas Budhwar,J.)**